THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The National Human Rights Commission (NHRC) has issued guidelines from time to time to States/UTs on the problems of under-trials prisoners. The details thereof include (i) regular holding of special courts in jails and its monitoring by the Chief Justice/Sr. Judge of the High Court; (ii) Monthly Review of the cases of the under-trials; (iii) Release of under-trials on personal bonds; and (iv) Regular visit of District and Session Judge to jails within their jurisdiction as an ex-officio visitor, as per provision of Jail Manuals of the States.

(c) "Police" is a State subject under the Seventh Schedule of the Constitution and it is primarily responsibility of the State Governments to take effective measures in this regard.

Increase in illegal Bangladeshis in Delhi and neighbouring cities

†3798. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of Bangladeshis living illegally in the capital of the country and its neighbouring cities has increased;
 - (b) if so, the details thereof;
 - (c) whether Government has formulated any policy in this regard; and
- (d) if so, the details thereof and whether these Bangladeshis are a threat to the national security?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) No such increase in the number of Bangladeshis living illegally in the capital and its neighbouring cities has been noticed. As and when any Bangladeshi is found living illegally, he is deported back to Bangladesh.

Naxal affected areas in Maharashtra

3799. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) which are the naxal affected areas in the State of Maharashtra;
- (b) whether it is a fact that these areas are very backward in the State;
- (c) what steps Central and State Government of Maharashtra have initiated for joint anti naxalite operations in these areas and for more focus on the development aspect of these areas;

[†]Original notice of the question was received in Hindi.

- (d) whether any rehabilitation measures have also been extended to those naxalites who wish to surrender in these areas of the State; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) 'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with various issues related to naxalite activities in the states. The Central Government closely monitors the situation and supplements the efforts of the State Governments.

On the basis of violence profile, presently three districts of Maharashtra *viz*. Chandrapur, Gadchiroli and Gondia are included under the Security Related Expenditure (SRE) Scheme, which is meant for reimbursing the expenditure incurred by the State Governments on anti-naxal operations.

To supplement the efforts of the Government of Maharashtra, the Central Government has, *inter-alia*, provided 04 Bns of CRPF and 01 unit of Commando Battalion for Resolute Action (CoBRA); sanctioned 03 India Reserve (IR) Bns; provided assistance for modernization and upgradation of the State Police and their intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF Scheme); reimbursed security-related expenditure under the SRE Scheme and provided assistance for filling up critical infrastructure gaps under the Scheme for Special Infrastructure in Left Wing Extremism affected States (SIS). Also, the Central Government is providing assistance to the State Governments including Maharashtra for development works through a wide range of flagship schemes of different Central Ministries.

In order to bring naxalites into the mainstream, the States have their own surrender and rehabilitation policies. The Government of India has approved revised guidelines for surrender-cum-rehabilitation of naxalites in the naxal affected States which, *inter-alia*, provides for an immediate grant of Rs. 1.5 lakh, a monthly stipend of Rs. 2000 for three years and vocational training and incentives for surrender of weapons.

Killing by naxalites in Rohtas, Bihar

3800. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that five persons have been killed by naxalites in Rohtas district of Bihar on 30 July, 2011;
 - (b) if so, the details thereof;
 - (c) whether any compensation has been announced to the next of kin of victims;
 - (d) if so, the details thereof;
 - (e) if not, the reasons therefor; and